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OA No. 83/2005

Date of Order: 11.12.2009

None present for applicant.

Mr. M. Godara, proxy counsel for

Mr. Vinit Mathur, counsel for respondents.

From the perusal of the record, it appears that the applicant's lawyer namely Shri Y.K. Sharma died during the pendency of this O.A. which fact has been mentioned in the order dated 09.10.2009. It further transpires that thereafter this Tribunal directed the Registry to issue notice to the applicant to engage another lawyer. Accordingly, the record shows that notice was duly issued to the applicant and the same was also served upon the applicant. Service report of the notice shows that the notice was personally received by the applicant but in spite of that fact neither the applicant appears before this Court nor he has engaged any lawyer, which goes to establish that the applicant is not interested in prosecuting this Original Application.

In such view of the matter, this Original Application is dismissed in default.

[Signature]

[V.V. Kapoor]

Administrative Member

[Signature]

[Justice S.M.M. Alam]

Judicial Member

nlk

Part II and III destroyed
in my presence on 07/07/15
under the supervision of
section officer (J) as per
order dated 07/07/15

Section officer (Record)

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Section officer (Record)